

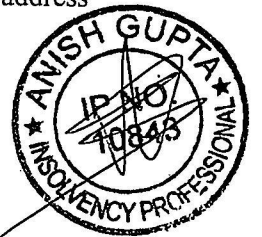
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GALLICTRANS CARGO LOGISTICS PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Gallictrans Cargo Logistics Private Limited
2.	Date of incorporation of corporate debtor	10/04/2012
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2012PTC229399
5.	Address of the registered office and principal office (if any) of corporate debtor	401, Sunflower Tower Opp Old Police Line, Kharkar Ali, Thane, Thane West, Maharashtra, India, 400602
6.	Insolvency commencement date in respect of corporate debtor	01.05.2024 (Received on 03.05.2024)
7.	Estimated date of closure of insolvency resolution process	28.10.2024 (180 days from the date of commencement of insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anish Gupta IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai – 400064 Email: ipanishgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai – 400064 Email: cirpgclpl@gmail.com
11.	Last date for submission of claims	15.05.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) web link - https://ibbi.gov.in/en/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court I have ordered the commencement of a corporate insolvency resolution process of M/s Gallictrans Cargo Logistics Private Limited on 01.05.2024.

The creditors of M/s Gallictrans Cargo Logistics Private Limited are hereby called upon to submit their claims with proof on or before **15.05.2024** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means by **sending emails at cirpgclpl@gmail.com.**

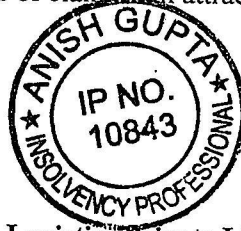
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Anish Gupta
(Interim Resolution Professional)

In the matter of **M/S Gallitrans Cargo Logistics Private Limited**
REG NO. IBBI/IPA-002/IP-N00285/2017-18/10843



Date: 04.05.2024

Place: Mumbai

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF GALLICTRANS CARGO LOGISTICS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor Gallictrans Cargo Logistics Private Limited
2	Date of incorporation of corporate debtor 10/04/2012
3	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51100MH2012PTC229399
5	Address of the registered office and principal office (if any) of corporate debtor 401, Sunflower Tower Opp Old Police Line, Kharkar Ali, Thane, Thane West, Maharashtra, India, 400602
6	Insolvency commencement date in respect of corporate debtor 01.05.2024 (Received on 03.05.2024)
7	Estimated date of closure of insolvency resolution process 28.10.2024 (180 days from the date of commencement of insolvency)
8	Name and registration number of the insolvency professional acting as interim resolution professional Anish Gupta IBBI/IPA-002/IP-N00285/2017-18/10843
9	Address and e-mail of the interim resolution professional, as registered with the Board 105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai – 400064 Email: ipanishgupta@gmail.com
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11	Last date for submission of claims 15.05.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) web link - https://ibbi.gov.in/en/home/downloads (b) Not applicable

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Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.05.2024
Place: Mumbai

Sd/
Anish Gupta
(Interim Resolution Professional)

In the matter of M/S Gallictrans Cargo Logistics Private Limited
REG NO. IBBI/IPA-002/IP-N00285/2017-18/10843

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

गॅलीकट्रान्स कार्गो लॉजिस्टिक प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीकरीता

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	गॅलीकट्रान्स कार्गो लॉजिस्टिक प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१०/०४/२०१२
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	निगम व्यवहार मंत्रालय, आरओसी- मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु११००एमएच२०१२पीटीसी२२९३९९
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	४०१, सनफ्लॉवर टॉवर, जुन्या पोलिस लाईनच्या समोर, खारकर आळी, ठाणे, ठाणे पश्चिम, महाराष्ट्र, भारत, ४००६०२
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	०१.०५.२०२४ (०३.०५.२०२४ रोजीस प्राप्त)
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	२८.१०.२०२४ (नादारी सुरु झाल्यापसून १८० दिवस)
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	अनिष गुप्ता आयबीबीआय / आयपीए-००२/ आयपी-एन००२८५/२०१७-१८/१०८४३
९	बोर्डकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	१०५, लोटस बिझनेस पार्क, राम बाग लेन, एस व्ही रोड लगत, मालाड (पश्चिम), मुंबई - ४०००६४ ईमेल: ipanishgupta@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	१०५, लोटस बिझनेस पार्क, राम बाग लेन, एस व्ही रोड लगत, मालाड (पश्चिम), मुंबई - ४०००६४ ईमेल: cirpgclpl@gmail.com
११	दावे सादर करण्यासाठी अंतिम तारीख	१५.०५.२०२४
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	लागू नाही
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	(ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	(ए) वेब लिंक: https://ibbi.gov.in/en/downloads (बी) लागू नाही

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खडपीठ कोर्ट-१ ने ०१.०५.२०२४ दिनांकित त्यांच्या आदेशाद्वारे मे. गॅलीकट्रान्स कार्गो लॉजिस्टिक प्रायव्हेट लिमिटेड ची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरु करण्याचे आदेश दिले.

मे. गॅलीकट्रान्स कार्गो लॉजिस्टिक प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतरिम निर्णय व्यावसायिकांकडे १५.०५.२०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यांत येते.

वित्तीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून cirpgclpl@gmail.com वर पुराव्यासह दावे सादर करू शकतात.

नोंद क्र. १२ समोर सूचिबद्ध केल्याप्रमाणे एखाद्या वर्गातील वित्तीय धनकोंनी फॉर्म सीए मधील वर्गाचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १३ समोर सूचिबद्ध केलेल्या तीन नादार व्यावसायिकांमधून प्राधिकृत प्रतिनिधींची त्यांची पसंती कळवावी.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

दिनांक: ०४.०५.२०२४

ठिकाण: मुंबई

सही/-

अनिष गुप्ता

(अंतरिम निर्णय व्यावसायिक)

मे. गॅलीकट्रान्स कार्गो लॉजिस्टिक प्रायव्हेट लिमिटेडच्या प्रकरणात

नों. क्र. आयबीबीआय/आयपीए-००२/आयपी-एन००२८५/२०१७-१८/१०८४३